

The Lok Sabha re-assembled after lunch at fifty-five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

## BUSINESS ADVISORY COMMITTEE

### TWENTIETH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

Three members have given notice of amendments.

PROF. MADHU DANDAVATE (Rajapur): I beg to move:

That in the Motion,—

add at the end—

"subject to modification—

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Union Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh litres of alcohol to different States at an extra price of Rs. 5 per litre for collection of funds could be included in the items for discussion." (1)

MR. DEPUTY-SPEAKER: Shri Niren Ghosh.

SHRI SOMNATH CHATTERJEE: (Jadavpur): He is coming, Sir.

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move: That in the Motion,—

add at the end—

"Subject to modification:—

That the report be referred back to the Business Advisory Committee with the following recommendations:

that the Committee find time to discuss:

(1) the Government of India's decision to go in for a loan of Rs. 5,000 crores from the International Monetary Fund;

(2) the failure of the Government to release the Dearness Allowance due to the Government employees;

(3) statement of the Chief Minister of Maharashtra, Mr. A.R. Antulay that the CIA was involved in demanding his ouster as Chief Minister." (3)

PROF. MADHU DANDAVATE: Sir, I have already moved my amendment. I would like to make a brief observation on this amendment. The newspapers on 5th September, 1981 have already given the information that the Finance Minister of West Bengal has publicly declared that though the Union Minister for Petroleum and Chemicals had instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister did was....

SHRI P. VENKATASUBBAIAH: Are we going into the merits of the entire matter? Let him confine himself to the report of the Business Advisory Committee.

**PROF. MADHU DANDAVATE:** Rule 290 allows the motion to be discussed for half an hour and each member can take not more than five minutes. I am perfectly within my right. The West Bengal Finance Minister had already announced and publicly declared that whereas the Union Minister for Petroleum and Chemicals had already instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister of Maharashtra did was, the Maharashtra Government sold 1 lakh litres each to Karnataka and Gujarat and for the rest, the information given by the West Bengal Finance Minister is, that he charged Rs. 5 extra per litre in order to collect funds, for what purpose, the Chief Minister alone knows. As a result of that, West Bengal suffered a lot. Recently the Chief Minister has already confirmed that Bengal was not given the requisite quota because of that statement that was made by the Finance Minister. This is highly objectionable. I want this issue to be discussed in the House and therefore, I want the entire report to be referred back to the Business Advisory Committee.

**SHRI NIREN GHOSH (Dum Dum):** I beg to move?

That in the Motion,—

add at the end—

"subject to modification—

That the Report of the Business Advisory Committee be sent back to the Committee for consideration and inclusion of following items:—

1. Role and function of the Governors.
2. The role of Home Ministry in Garhwal bye-election." (2)

The role and function of the Governors throughout the year, have become a subject of bitter controversy because they have been reduced to the status of minions and schemers on behalf of the Central Government. He, Whoever differs from them is not tolerated. Shri Raghukul Tilak had

been given the sack. The way it has been manoeuvred to ease out Shri T. N. Singh, who is universally regarded as a non-partisan man, a man of integrity, honesty and objective in his approach, shows that there is an ulterior motive to topple the Left front Government and impose President's rule and have rigged elections after some time.

About the role of the Home Ministry in the Garhwal elections, the Home Minister himself camped there for 15 days. Police force from neighbouring States were inducted without the knowledge of the Election Commissioner. The bye-election has been countermanded. If this is the role of the Home Ministry, the country is bound to proceed towards wreck and ruin.

**SHRI GEORGE FERNANDES (Muzaffarpur):** You will recall that the Finance Minister has repeatedly said that it is not possible for him to disclose just now what the conditions of the IMF loan are. And if I remember a right, he made the point that it was not in public interest just now to disclose the terms on which the loan was being secured. However, we have seen in the last few weeks that there have been a lot of reports on it. Some of them have emanated from Washington; some of them put out in this country by people who have some links with the International Monetary Fund and people who have served with the IMF. Now, one discovers that the New York Times is being used to tell the people in India what are the terms of the sell-out which the Government of India is going in for. This morning's press has quoted some extracts from the 'New York Times' report. I just read one sentence:

"The Times said India has agreed with the IMF on targets for the expansion of domestic credit in the next three years, the size of Government deposits, the rate of monetary increase and the balance of payments. The targets are secret but they are not as stringent as

[Shri Niren Ghosh]

those required of other countries borrowing from the IMF."

In other words, we are gradually being told through the international press now what are the terms under which the Government of India is going in for this loan or for the kind of sell out as we have called it. There are certain things which are happening within the country also. The rupee in terms of the dollar has gone down by 15 per cent. There is now adequate circumstantial evidence to believe that the Home Minister's action in issuing the Essential Services Maintenance Ordinance is prompted not by the exigencies of the situation within the country but by the International Monetary Fund requiring the Government of India to deal with the workers within the country.

So, I insist that the Finance Minister must not only make a statement but, since Parliament is now due to adjourn at the end of next week, the question of the IMF loan must be debated in this House. There can be no compromise on this question.

The second point I want to make pertains to the dearness allowance to the Government employees. You will have noticed that the cost of living index for working class has shot up to 447 points, an all-time high. The instalments of dearness allowance have become due to the Government employees, one due since April. The dearness allowance becomes due when the prices have gone up. I know very well that people sitting in the Government, who are totally ignorant of the conditions under which dearness allowance is paid, propound the theory that if the dearness allowance is paid, the prices are bound to go up. Prices do not go up because the dearness allowance is paid; in fact, the dearness allowance is paid only after the prices have gone up. Now three instalments of dearness allowance have become due, one instalment from April, another instalment from June and now the July instalment has also

become due. We, therefore, insist that there should be a discussion especially because in the last few weeks Government has been indulging in arm twisting of the Government employees. There is the threat of the Essential Services Maintenance Bill. We will deal with when it is taken up. There is a meeting of the Joint Consultative Machinery (JCM), the members are summoned, when they arrive here, they are informed that the meeting is not taking place. Informal discussions take place when some select members of the JCM are persuaded to accept that DA need not be paid in cash, they are made to agree to some kind of impounding idea, which Government are apparently trying to sell to these people. We, therefore, insist on a discussion on the question of dearness allowance so that the employees of government and various other institutions which depend for DA on the Government announcement are not deprived of their money.

The third point relates to Shri Antulay.

MR. DEPUTY-SPEAKER: We discussed it.

SHRI GEORGE FERNANDES: I am not discussing Shri Antulay. I am only wanting a discussion on Shri Antulay. He has come out with a very interesting statement—I do not know what to call it; so very simply call it an interesting statement—where he has come, he has come out with the discovery that the entire campaign against him, as he calls it, is engineered by a foreign hand. We know that the people on the other side are accustomed to seeing hands, because it is the hand that got them here. Since the hand got them here in the first instance, they see hands in any thing that happens anywhere in the country. He has discovered the hands of CIA in this campaign against him.

We also learn from the newspapers that Shri Antulay has submitted his resignation. It has been sent apparently to the Prime Minister, though the person who should be accepting

the resignation is the Governor of Maharashtra. If the resignation is with the Prime Minister, what is holding her hand? Who is holding her hand and preventing her from accepting the resignation? Is there any foreign hand involved, which is preventing the acceptance of the resignation of Shri Antulay, which is now in the hands of the Prime Minister? We would certainly like to have a full-fledged discussion on this question, so that we do not have this stinking scandal of Shri Antulay constantly coming up in this House. I know that at 5 O' Clock there is a discussion in the Rajya Sabha. This House has a lot of more interesting, a lot of more important and a lot of more urgent business to attend to, but we would like to get rid of this Shri Antulay problem. We would therefore insist that we do have a discussion of this, unless the Prime Minister immediately accepts his resignation, and gives him the sack.

**SHRI P. VENKATASUBBAIAH:** Hon. Prof. Madhu Dandavate has raised the question of electoral reform. This matter was discussed here through a motion. The question of price rise and other matters were also brought here on a motion by the Finance Minister and it was discussed threadbare.

Shri Niren Ghosh raised the question of the role of the Governor. The Government never violates any article of the Constitution. With regard to the role and the functions of the Governor, the provision and conventions are already there, which are being observed. So, I need not say anything.

Garwhal was discussed through a motion here. Shri Harikesh Bahadur got tired of it. Therefore, this question has been entrusted to Shri Niren Ghosh.

**SHRI NIREN GHOSH:** It has not been discussed here.

**MR. DEPUTY-SPEAKER:** Perhaps, you were away from the House at that time. A question was put about electoral reform.

**SHRI P. VENKATASUBBAIAH:** Electoral reform has been discussed here.

Sir, about the International Monetary Fund loan and also the dearness allowance, currently the Demands for Grants (General) are being discussed in this House and Shri George Fernandes who is a very eminent parliamentarian, can bring this to the notice of this House and participate very effectively in the discussion.

About Shri Antulay, he has taken the press into confidence. Whatever has been said is not relevant now for our discussion, though he would like to highlight the problems in the manner in which they were brought out in the press or discussed in the Maharashtra Assembly.

So, we are not inclined to accept the amendments and I request the honourable House to adopt the Report without any amendments.

**MR. DEPUTY-SPEAKER:** Prof. Dandavate, you are not pressing your amendment?

**PROF. MADHU DANDAVATE:** No, Sir. I am pressing.

**MR. DEPUTY-SPEAKER:** Let the Lobbies be cleared—

Lobbies have been cleared.

Now I put amendment moved by Prof. Madhu Dandavate to the vote of the House.

The question is:

That in the Motion,—

add at the end—

“subject to modification—

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Union Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh liters of alcohol to different

[Mr. Deputy Speaker] states at an extra price of Rs. 5 per litre for collection of funds could be included in the items for discussion." (1).

The Lok Sabha divided:

Division No. 2]

AYES

15.17 hrs.

Acharia, Shri Basudeb  
 Barman, Shri Palas  
 Basu, Shri Chitta  
 Bhattacharyya, Shri Sushil  
 Bhim Singh, Shri  
 Biswas, Shri Ajoy  
 Chakraborty, Shri Satyasadhan  
 Chandra Pal Singh, Shri  
 Chatterjee, Shri Somnath  
 Chaudhuri, Shri Tridib  
 Choudbury, Shri Saifuddin  
 Dandavate, Prof. Madhu  
 Das, Shri R. P.  
 Digamber Singh, Shri  
 Fernandes, Shri George  
 Ghosh, Shri Niren  
 Ghosh Goswami, Shrimati Bibha  
 Giri, Shri Sudhir  
 Gupta, Shri Indrajit  
 Halder, Shri Krishna Chandra  
 Hannan Mollah, Shri  
 Harikesh Bahadur, Shri  
 Hasda, Shri Matilal  
 Imbichibava, Shri E. K.  
 Jatiya, Shri Satyanarayan  
 \*Jha, Shri Kamal Nath  
 Jharkhande Rai, Shri  
 Kashyap, Shri Jaipal Singh  
 Lawrence, Shri M. M.  
 Madbukar, Shri Kamla Mishra  
 Mahata, Shri Chitta  
 Maltra, Shri Sunil  
 Mandal, Shri Mukunda

Mandal, Shri Sanat Kumar  
 Masudal Hossain, Shri Syed  
 Mehta, Prof. Ajit Kumar  
 Mhalgi, Shri R. K.  
 Misra, Shri Satyagopal  
 Modak, Shri Bijoy  
 Mukherjee, Shri Samar  
 Nihal Singh, Shri  
 Pal, Prof. Rup Chand  
 Parulekar, Shri Bapusaheb  
 Paswan, Shri Ram Vilas  
 Rahi, Shri Ram Lal  
 Rai, Shri M. Ramanna  
 Rajan, Shri K. A.  
 Rajda, Shri Ratansinh  
 Rajesh Kumar Singh, Shri  
 Riyan, Shri Baju Ban  
 Roy, Shri A. K.  
 Roy, Dr. Saradiah  
 Roy Pradhan, Shri Amar  
 Saha, Shri Ajit Kumar  
 Saha, Shri Gadadhar  
 Sen, Shri Subodh  
 Shamanna, Shri T. R.  
 Shastri, Shri Ramavatar  
 Shejwalkar, Shri N. K.  
 Singh, Shri B. D.  
 Surya Narayan Singh, Shri  
 Unnikrishnan, Shri K. P.  
 Varma, Shri Ravindra  
 Yadav, Shri Vijay Kumar  
 Zainal Abedin, Shri

NOES

Ahmed, Begum Abida  
 Ahmed, Shri Kamaluddin  
 Anuragi, Shri Godil Prasad  
 Arakal, Shri Xavier  
 Bansil Lal, Shri  
 Behera, Shri Rasabehari  
 Bhagwan Dev, Acharya  
 Bhardwaj, Shri Parasram

\*Wrongly Voted for AYES.

Bhoi, Dr. Krupasindhu  
 Bhole, Shri R. R.  
 Bhuria, Shri Dileep Singh  
 Brijendra Pal Singh, Shri  
 Chakradhari Singh, Shri  
 Chandra Shekhar Singh, Shri  
 Chennupati, Shrimati Vidya  
 Chingwang Konyak, Shri  
 Choudhury, Shri A. B. A. Ghani Khan  
 Daga, Shri Mool Chand  
 Das, Shri A. C.  
 Dennis, Shri N.  
 Dev, Shri Sontosh Mohan  
 Dubey, Shri Bindeshwari  
 Era, Anbarasu, Shri  
 Era Mohan, Shri  
 Ghufan Azam, Shri  
 Gireraj Singh, Shri  
 Gulsher Ahmed, Shri  
 Jadeja, Shri Daulatsinhji  
 Jai Narain Roat, Shri  
 Jain, Shri Bhiku Ram  
 Jain, Shri Viridhi Chanoder  
 Jamilur Rahman, Shri  
 Jena, Shri Chintamani  
 Kamakshaiyah, Shri D.  
 Khan, Shri Malik M. M. A.  
 Kidwai, Shrimati Mohsina  
 \*Kodiyar, Shri P. K.  
 Kosalram, Shri K.T.  
 Kuchan, Shri Gangadhar S.  
 Kunwar Ram, Shri  
 Laskar, Shri Nihar Ranjan  
 Madhuri Singh, Shrimati  
 Mahajan, Shri Y.S.  
 Mallick, Shri Lakshman  
 Mallikarjun, Shri  
 Mayathevar, Shri K.  
 Mishra, Shri Umakant  
 Misra, Shri Nityananda  
 Mohanty, Shri Brajamohan  
 Motilal Singh, Shri

Murthy, Shri M. Rajashekbara  
 Murthy, Shri M. V. Chandrashekbara  
 Muzaffar Hussain, Shri Syed  
 Nagina Rai, Shri  
 Nahata, Shri B. R.  
 Naik, Shri G. Devaraya  
 Namgyal, Shri P.  
 Narayana, Shri K. S.  
 Nehru, Shri Arun Kumar  
 Netam, Shri Arvind  
 Nihalsinghwal, Shri G. S.  
 Panigrahi, Shri Chintamani  
 Panika, Shri Ram Pyare  
 Parohi, Shri Keshaorao  
 Patel, Shri Ahmed Mohammed  
 Patel, Shri C. D.  
 Patil, Shri A. T.  
 Patil, Shri Balasaheb Vikhe  
 Patil, Shri Chandrabhan Athare  
 Patnalk, Shrimati Jayanti  
 Pilot, Shri Rajesh  
 Poojary, Shri Janardhana  
 Potdukhe, Shri Shantaram  
 Quadri, Shri S. T.  
 Rahim, Shri A. A.  
 Ramulu, Shri H. G.  
 Ran Vir Singh, Shri  
 Rane, Shrimati Sanyogita  
 Rao, Shri Jalagam Kondala  
 Rao, Shri M. S. Sanjeevi  
 Rathod, Shri Uttam  
 Ravani, Shri Navin  
 Reddy, Shri G. Narasimha  
 Reddy, Shri K. Vijaya Bhaskara  
 Reddy, Shri M. Ram Gopal  
 Sankhwar, Shri Ashkaran  
 Satish Prasad Singh, Shri  
 Shailani, Shri Chandra Pal  
 Shanmugam, Shri P.  
 Sharma, Shri Kali Charan  
 Sharma, Shri Mundar  
 Sharma, Shri Nand Kishore

Sharma, Shri Nawal Kishore  
 Sharma, Shri Pratap Bhanu  
 Shastri, Shri Hari Krishna  
 Sidnal, Shri S. B.  
 Singh, Dr. B. N.  
 Solanki, Shri Babu Lal  
 Soren, Shri Hari Har  
 Sparrow, Shri R. S.  
 Sultanpuri, Shri Krishan Dutt  
 Sunder Singh, Shri  
 Tayyab Hussain, Shri  
 Tewary, Prof. K. K.  
 Thakur, Shri Shivkumar Singh  
 Thorat, Shri Bhausahab  
 Tripathi, Shri R. N.  
 Venkataraman, Shri R.  
 Venkatasubbaiah, Shri P.  
 Vyas, Shri Girdhari Lal  
 Wagh, Dr. Pratap

MR. DEPUTY-SPEAKER: Subject to correction, the result of the division is: Ayes 65; Noes 111.

*The motion was negatived.*

MR. DEPUTY-SPEAKER: Now, I put Amendment No. 2 moved by Shri Niren Ghosh to vote.

The question is:

That in the Motion,—

add at the end—

Subject to modification—  
 That the Report of the Business Advisory Committee been sent back to the Committee for consideration and inclusion of the following items:—

1. Role and Function of the Governors.

2. The role of Home Ministry in Garhwal bye-election. (2)

*The Lok Sabha divided:*

Division No. 3]

AYES

Acharia, Shri Basudeb  
 Barman, Shri Palas  
 Basu, Shri Chitta  
 Bhattacharyya, Shri Sushil  
 Bhim Singh, Shri  
 Biewas, Shri Ajoy  
 Chakravorty, Shri Satyasadhan  
 Chandra Pal Singh, Shri  
 Chatterjee, Shri Somnath  
 Chaudhuri, Shri Tridib  
 Choudhury, Shri Saifuddin  
 Dandavate, Prof. Madhu  
 Dandavate, Shrimati Pramila  
 Das, Shri R. P.  
 Digamber Singh, Shri  
 Fernandes, Shri George  
 Ghosh, Shri Niren  
 Ghosh Goswami, Shrimati Bibha  
 Giri, Shri Sudhir  
 Halder, Shri Krishna Chandra  
 Hannan Mollah, Shri  
 Harikesh Bahadur, Shri  
 Hasda, Shri Matilaj  
 Imbichibava, Shri E. K.  
 Jatiya, Shri Satyanarayan  
 Jharkhande Rai, Shri  
 Kashyap, Shri Jaipal Singh  
 Kодиyan, Shri P. K.  
 Lawrence, Shri M. M.  
 Madhukar, Shri Kamla Mishra  
 Mahata, Shri Chitta  
 Maitra, Shri Sunil  
 Mandal, Shri Mukunda  
 Mandal, Shri Sanat Kumar  
 Mehta, Prof. Ajit Kumar  
 Mhalgi, Shri R. K.  
 Modak, Shri Bijoy

15.28 hrs.

The following Members also recorded their votes:

AYES: Sarvashri Rasheed Masood, Ajit Bag and P. K. Kодиyan;

NOES: Sarvashri Zail Singh, Birbel and Kamal Nath Jha.

Mukherjee, Shri Samar  
 Nihal Singh, Shri  
 Pal, Prof. Rup Chand  
 Parulekar, Shri Bapusahab  
 Paswan, Shri Ram Vilas  
 Rahi, Shri Ram Lal  
 Rai, Shri M. Ramanna  
 Rajan, Shri K. A.  
 Rajda, Shri Ratansinh  
 Rajesh Kumar Singh, Shri  
 Rasheed Masood, Shri  
 Riyan, Shri Baju Ban  
 Roy, Shri A. K.  
 Roy, Dr. Saradish  
 Roy Pradhan, Shri Amar  
 Saha, Shri Ajit Kumar  
 Saha, Shri Gadadhar  
 Sarangi, Shri R. P.  
 Sen, Shri Subodh  
 Shamanna, Shri T. R.  
 Shastri, Shri Ramavatar  
 Shejwalkar, Shri N. K.  
 Singh, Shri B. D.  
 Surya Narayan Singh, Shri  
 Tirkey, Shri Pius  
 Unnikrishnan, Shri K. P.  
 Varma, Shri Ravindra  
 Yadav, Shri Virey Kumar  
 Zainal Abedin, Shri

## NOES

Ahmed, Begum Abida  
 Ahmed, Shri Kamaluddin  
 Anuragi, Shri Godij Prasad  
 Appalanaidu, Shri S. R. A. S.  
 Arakal, Shri Xavier  
 Baitha, Shri D. L.  
 Bansil Lal, Shri  
 Behera, Shri Rasabehari  
 Bhagat, Shri H.K.L.  
 Bhagwan Dev, Acharya  
 Bhakta, Shri Manoranjan  
 Bhardwaj, Shri Parasram  
 Bhol, Dr. Krupasindhu  
 Bhole, Shri B. R.

Bhuria, Shri Dileep Singh  
 Birbal, Shri  
 Brijendra Pal Singh, Shri  
 Chakradhari Singh, Shri  
 Chandra Shekher Singh, Shri  
 Chaturvedi, Shrimati Vidyawati  
 Chennupati, Shrimati Vidya  
 Chingwang Konyak, Shri  
 Choudhury, Shri A.B.A. Ghani Khan  
 Daga, Shri Mool Chand  
 Das, Shri A. C.  
 Dennis, Shri N.  
 Dev, Shri Sontosh Mohan  
 Dubey, Shri Bindeshwari  
 Dubey, Shri Ramnath  
 Era Anbarasu, Shri  
 Era Mohan, Shri  
 Ghuffran Azam, Shri  
 Gireraj Singh, Shri  
 Gulsher Ahmed, Shri  
 • Jadeja, Shri Daulatsinhji  
 Jai Narain Roat, Shri  
 Jain, Shri Bhiku Ram  
 Jain, Shri Virbhi Chander  
 Jamilur Rahman, Shri  
 Jena, Shri Chintamani  
 Jha, Shri KamaJ Nath  
 Kamakshaiah, Shri D.  
 Khan, Shri Malik M.M.A.  
 Kidwai, Shrimati Mohsina  
 Kosalram, Shri K. T.  
 Kuchan, Shri Gangadhar S.  
 Kunwar Ram, Shri  
 Laskar, Shri Nihar Ranjan  
 Madhuri Singh, Shripoti  
 Mahajan, Shri Y. S.  
 Mallik, Shri Lakshman  
 Mallikarjun, Shri  
 Mayathevar, Shri K.  
 Mishra, Shri Ram Nagina  
 Mishra, Shri Umakant  
 Misra, Shri Nityananda  
 Mahanty, Shri Brajamohan  
 Motilal Singh, Shri



Murthy, Shri M. Rājashekhara  
 Murthy, Shri M. V. Chandrashekhara.  
 Muzaffar Hussain, Shri Syed  
 Nagina, Rai, Shri  
 Nalk, Shri G. Devaraya  
 Namgyal, Shri P.  
 Narayana, Shri K. S.  
 Nehru, Shri Arun Kumar  
 Netam, Shri Arvind  
 Nihalsinghwalā, Shri G. S.  
 Panday, Shri Kedar  
 Pandey, Shri Krishna Chandra  
 Panigrahi, Shri Chintamani  
 Panka, Shri Ram Pyare  
 Pardhi, Shri Keshao Rao  
 Patel, Shri Ahmed Mohammed  
 Patel, Shri C. D.  
 Patil, Shri A. T.  
 Patil, Shri Balasaheb Vikhe  
 Patil, Shri Chandrabhan Athare  
 Patnaik, Shrimati Jayanti  
 Pattabhi Rama Rao, Shri S.B.P.  
 Phulwariya, Shri Virda Ram  
 Pilot, Shri Rajesh  
 Poojary, Shri Janardhana  
 Potdukhe, Shri Shantaram  
 Quadri, Shri S. T.  
 Rahim, Shri A. A.  
 Ran Vir Singh, Shri  
 Rane, Shrimati Sanyogita  
 Rao, Shri Jalagam Kondāla  
 Rao, Shri M. S. Sanjeevi  
 Rathod, Shri Uttam  
 Ravani, Shri Navin  
 Reddy, Shri G. Narsimha  
 Reddy, Shri K. Vijaya Bhaskara  
 Reddy, Shri M. Ram Gopal  
 Satish Prasad Singh, Shri  
 Satya Deo Singh, Prof.

Sawant, Shri T. M.  
 Shailani, Shri Chandra Pal  
 Shanmugam, Shri P.  
 Sharma, Shri Chiranji Lal  
 Sharma, Shri Kaji Charan  
 Sharma, Shri Mundar  
 Sharma, Shri Nand Kishore  
 Sharma, Shri Nawaj Kishore  
 Sharma, Shri Pratap Bhanu  
 Shastri, Shri Hari Krishna  
 Sidnal, Shri S. B.  
 Singh, Dr. B. N.  
 Solanki, Shri Babu Lal  
 Soren, Shri Hari Har  
 Sparrow, Shri R. S.  
 Sultanpuri, Shri Krishan Dutt  
 Sunder Singh, Shri  
 Tayyab Hussain, Shri  
 Tewary, Prof. K. K.  
 Thakur, Shri Shivkumar Singh  
 Thorat, Shri Bhausahab  
 Tripathi, Shri R. N.  
 Varma, Shri Jai Ram  
 Venkataraman, Shri R.  
 Venkatasubbaiah, Shri P.  
 Verma, Shrimati Usha  
 Vyas, Shri Girdhari Lal  
 Wagh, Dr. Pratap  
 Wasnik, Shri Balkrishna Ram-  
 chandra  
 Yadav, Shri Ram Singh  
 Zail Singh, Shri

MR. DEPUTY-SPEAKER: Subject to correction, the result\* of Division is Ayes 66; Noes 128. The amendment is negatived.

*The motion was negatived.*

MR. DEPUTY-SPEAKER: Shri George Fernandes. I think you are also pressing.

\*The following Members also re-corded their votes:

AYES: Sarvshri Indrajit Gupta, Masudal Hussain, Satyagopal Misra and Ajit Bag;

NOES: Sarvshri H. G. Ramula, Ashkarān Sankhawar, B. R. Nahata and K. A. Swami

**SHRI GEORGE FERNANDES:** Yes. The Finance Minister has now come. Why don't you ask him to make a statement on both the IMF and the DA?

**MR. DEPUTY-SPEAKER:** Mr. Venkatasubbaiah has already replied.

**SHRI GEORGE FERNANDES:** It is now your time to study the report and the terms that you are apparently accepting. (*Interruptions*).

**MR. DEPUTY-SPEAKER:** I shall now put the amendment moved by Shri George Fernandes to the vote of the Houses.

The question is:

"That in the Motion—

add at the end—

"subject to modification—

That the report be referred back to the Business Advisory Committee with the following recommendations:

that the Committee find time to discuss:

(1) the Government of India's decision to go in for a loan of Rs. 5,0000 crores from the International Monetary Fund;

(2) the failure of the Government to release the Dearness Allowance due to the Government employees;

(3) Statement of the Chief Minister of Maharashtra Mr. A. R. Antulay that the CIA was involved in demanding his ouster as Chief Minister;"

The Lok Sabha divided.

Division No. 4)

15.55 hrs.

AYES

Asharia, Shri Basudeb  
Barman, Shri Palas  
Basu, Shri Chitta  
Bhattacharyya, Shri Sushil  
Bhim Singh, Shri  
Biswas, Shri Ajoy  
Chakraborty, Shri Satyasadhan  
Chandra Pal Singh, Shri  
Chatterjee, Shri Somnath  
Chaudhuri, Shri Tridib  
Choudhury, Shri Saifuddin  
Dandavate, Prof. Madhu  
Dandavate, Shrimati Pramila  
Das, Shri R. P.  
Digamber Singh, Shri  
Fernandes, Shri George  
Ghosh, Shri Niren  
Ghosh Goswami, Shrimati Bibha  
Giri, Shri Sudhir  
Gupta, Shri Indrajit  
Halder, Shri Krishna Chandra  
Hannan Mollah, Shri  
Harikesh Bahadur, Shri  
Hasda, Shri Matilal  
Imbichibava, Shri E. K.  
Jatiya, Shri Satyanarayan  
Jharkhande Raj, Shri  
Kashyap, Shri Jaipal Singh  
Kodiyar, Shri P. K.  
Lawrence, Shri M. M.  
Madhukar, Shri Kamla Mishra  
Mahata, Shri Chitta  
Maitra, Shri Sunil  
Mandal, Shri Mukunda  
Mandal, Shri Sanat Kumar  
Masudal Hossain, Shri Syed  
Mehta, Prof. Ajit Kumar  
Mhalgi, Shri R. K.  
Misra, Shri Satyagopal  
Modak, Shri Bijoy  
Mukherjee, Shri Samar  
Nihal Singh, Shri

Pal, Prof. Rup Chand  
 Parulekar, Shri Bapusaheb  
 Paswan, Shri Ram Vilas  
 Rahi, Shri Ram Lal  
 Rai, Shri M. Ramanna.  
 Rajan, Shri K.A.  
 Rajda, Shri Ratansinh  
 Rajesh Kumar Singh, Shri  
 Rasheed Masood, Shri  
 Riyan, Shri Baju Ban  
 Roy, Shri A. K.  
 Roy, Dr. Saradish  
 Roy Pradhan, Shri Amar  
 Saha, Shri Ajit Kumar  
 Saha, Shri Gadadhar  
 Sarangi, Shri R. P.  
 Sen, Shri Subodh  
 Shakya, Shri Daya Ram  
 Shastri, Shri Ramavatar  
 Shejwalkar, Shri N. K.  
 Singh, Shri B. D.  
 Surya Narayan Singh, Shri  
 Turkey, Shri Pius  
 Unnikrishnan, Shri K. P.  
 Varma, Shri Ravindra  
 Verma, Shri Chandradeo Prasad  
 Yadav, Shri Vijay Kumar  
 Zainal Abedin, Shri

## NOES

Abbasi, Shri Kazi Jalil  
 Ahmed, Begum Abida  
 Ahmed, Shri Kamaluddin  
 Anuragi, Shri Godil Prasad  
 Appalanaidu, Shri S. R. A. S.  
 Arakal, Shri Xavier  
 Baitha, Shri D. L.  
 Bansi Lal, Shri  
 Behera, Shri Rasabehari  
 Bhagat, Shri H. K. L.  
 Bhagwan Dev, Acharya  
 Bhakta, Shri Manoranjan  
 Bhardwaj, Shri Parasram  
 Bhoi, Dr. Krupasindhu

Bhuria, Shri Dileep Singh  
 Birbal, Shri  
 Brhendra Pal Singh, Shri  
 Chakradhari Singh, Shri  
 Chandra Shekhar Singh, Shri  
 Chaturvedi, Shrimati Vidyawati  
 Chennupati, Shrimati Vidya  
 Chingwang Konyak, Shri  
 Choudhury, Shri A. B. A. Ghani, Khan  
 Daga, Shri Mool Chand  
 Das, Shri A. C.  
 Dennis, Shri N.  
 Dev, Shri Sontosh Mohan  
 Dubey, Shri Bindeshwari  
 Dubey, Shri Ramnath  
 Era Anbarasu, Shri  
 Era Mohan, Shri  
 Faleiro, Shri Eduardo  
 Gandhi, Shri Rajiv  
 Gireraj Singh, Shri  
 Gulsher Ahmed, Shri  
 Jadeja, Shri Daulatsinhji  
 Jai Narain Roat, Shri  
 Jain, Shri Bhiku Ram  
 Jain, Shri Virbhji Chander  
 Jamilur Rahman, Shri  
 Jena, Shri Chintamani  
 Jha, Shri Kamal Nath  
 Kamakshaiah, Shri D.  
 Khan, Shri Malik M.M.A.  
 Kidwai, Shrimati Mohsina  
 Kosalram, Shri K. T.  
 Krishna, Shri S. M.  
 Kuchan, Shri Gangadhar S.  
 Kunwar Ram, Shri  
 Lakkappa, Shri K.  
 Laskar, Shri Nihar Ranjan  
 Madhuri Singh, Shrimati  
 Mahajan, Shri Vikram  
 Mahajan, Shri Y. S.  
 Mallick, Shri Lakshman  
 Mallikarjun, Shri  
 Mayathevar, Shri K.  
 Mishra, Shri Ram Nagina

Mishra, Shri Umakant  
 Misra, Shri Harinatha  
 Misra, Shri Nityananda  
 Mohanty, Shri Brajamohan  
 Motilal Singh, Shri  
 Murthy, Shri M. Rajashekhara  
 Murthy, Shri M. V. Chandrashekhara  
 Muzaffar Hussain, Shri Syed  
 Nahata, Shri B. R.  
 Naik, Shri G. Devaraya  
 Namgyal, Shri B.  
 Narayana, Shri K. S.  
 Netam, Shri Arvind  
 Nihalsinghwal, Shri G. S.  
 Panday, Shri Kedar  
 Pandey, Shri Krishna Chandra  
 Panigrahi, Shri Chintamani  
 Panika, Shri Ram Pyare  
 Parashar, Prof. Narain Chand  
 Pardhi, Shri Keshao Rao  
 Patel, Shri Ahmed Mohammed  
 Patel, Shri C. D.  
 Patil, Shri A. T.  
 Patil, Shri Balasaheb Vikhe  
 Patil, Shri Chandrabhan Athare  
 Patnaik, Shrimati Jayanti  
 Pattabhai Rama Rao, Shri S. B. P.  
 Phulwariya, Shri Virda Ram  
 Pilot, Shri Rajesh  
 Poojary, Shri Janardhana  
 Potdukhe, Shri Shantaram  
 Quadri, Shri S. T.  
 Rahim, Shri A. A.  
 Ramtulu, Shri H. G.  
 Ran Vir Singh, Shri  
 Rane, Shrimati Sanyogita  
 Rao, Shri Jalagam Kondala  
 Rao, Shri M. S. Sanjeevi  
 Rathor, Shri Uttam  
 Ravani, Shri Navin

Reddi, Shri G. Narsimha  
 Reddy, Shri K. Vijaya Bhaskara  
 Reddy, Shri M. Ram Gopal  
 Sankhwar, Shri Ashkaron  
 Satish Prasad Singh, Shri  
 Satya Deo Singh, Prof.  
 Sawant, Shri T. M.  
 Shalini, Shri Chandra Pal  
 Shanmugam, Shri P.  
 Sharma, Shri Chiranji Lal  
 Sharma, Shri Kali Charan  
 Sharma, Shri Munder  
 Sharma, Shri Nand Kishore  
 Sharma, Shri Nawal Kishore  
 Sharma, Shri Pratap Bhanu  
 Shastri, Shri Dharam Dass  
 Shastri, Shri Hari Krishna  
 Sidnal, Shri S. B.  
 Singh, Dr. B. N.  
 Solanki, Shri Babu Lal  
 Soren, Shri Hari Har  
 Sparrow, Shri R. S.  
 Sultanpuri, Shri Krishan Dutt  
 Sunder Singh, Shri  
 Swami, Shri K. A.  
 Tayyab Hussain, Shri  
 Tewary, Prof. K. K.  
 Thakur, Shri Shivkumar Singh  
 Thorat, Shri Bhausahab  
 Tripathi, Shri R. N.  
 Varma, Shri Jai Ram  
 Venkataraman, Shri R.  
 Venkatasubbaiah, Shri P.  
 Verma, Shrimati Usha  
 Virbhadra Singh, Shri  
 Vyas, Shri Girdhari Lal.  
 Wagh, Dr. Pratap  
 Wasnik, Shri Balkrishna Ramchandra

Yadav, Shri Ram Singh

Yusuf, Shri Mohamed

Zail Singh, Shri

MR. DEPUTY-SPEAKER: Subject to correction the result\* of the division is: Ayes 70; Noes 140. The Amendment is negatived.

*The motion was negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

*The motion was adopted.*

15.36 hrs.

### ESSENTIAL SERVICES MAINTENANCE BILL\*\*

MR. DEPUTY-SPEAKER: Now we take up the legislative business.

Bill to be introduced. Mr. Zail Singh...

*(Interruptions)*

MR. DEPUTY-SPEAKER: After introduction of the Bill, we take up the notices under Rule 377.

Mr. Fernandes, you are raising a point of order.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I am on a point of order under 19A of the Speaker's Directions.

The Direction 19A says:

"A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so.

(2) The period of notice of a motion for leave to introduce a Bill under this direction shall be seven days unless the Speaker allows the motion to be made at shorter notice."

Under 19A the Speaker does have the power to waive this seven days' notice. I am aware of that.

MR. DEPUTY-SPEAKER: Still, what is your point of order?...

The Speaker has got powers.

SHRI GEORGE FERNANDES: We are not discussing that. We are aware of that. But what I am concerned with is that the statement of the Home Minister has now been circulated in justification of his move under 19B to get the waiver of this Rule that requires him to give us 7 days' notice.

Sir, everybody is agreed that this is a most important Bill that the Government is bringing forward in this session. I am not going into the merits of the Bill. When the motion is moved, those of us who have objection to this Bill will have our say. The point is: you look at the memorandum...

MR. DEPUTY-SPEAKER: What is your point of order? Which provision of the Rules has been infringed?

SHRI GEORGE FERNANDES: 19A.

MR. DEPUTY-SPEAKER: But you are making a speech now. ...

SHRI GEORGE FERNANDES: I have to make a speech. ...

*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, there should be a time limit. How long does he want to waste the time of the House? You see 19B. The second proviso is very clear.

MR. DEPUTY-SPEAKER: Direction 19A (2) says:

\*The following Members also recorded their votes:

AYES: Carvshri L. S. Tur and Ajit Bag.

NOES: Sarvshri Nagina Rai, Ghufuran Azam and Amarinder Singh.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 10-9-81.